

The mechanism of functioning of grievance redressal is as follows:

Normally, the grievance/allegation petition received in this Court directed against the Class III and Class IV employees of Civil Courts of different Judgeships is sent to the Principal District and Sessions Judge of concerned judgeships including J.C. Ranchi for making its discreet inquiry at their level after processing and obtaining direction of Hon'ble the Administrative Judge of concerned judgeship/or order of learned Registrar General of this Court in the concerned matter. Thereafter, the enquiry report submitted by the Principal District and Sessions Judge concerned is placed before Hon'ble Administrative Judge of this Court for his Lordships kind perusal and orders.

In this regard, total petitions received from different persons to this Court in the first three months of this year, 2016 i.e. from 1st January to 31st March, 2016 with regard to grievance/allegation against staff of all the subordinate courts of the state of Jharkhand with their status has been prepared in tabular chart which is as follows:

Sl. No.	Name of the judgeship	No. of grievance petition	Status
1.	Bokaro	01	Disposed of
2.	Chatra	01	The matter is still in active consideration.
3.	Deoghar	00	N.A.
4.	Dhanbad	00	N.A.
5.	Dumka	00	N.A.
6.	East Singhbhum at Jamshedpur	02	One petition has disposed off and in another Enquiry report of the learned P.D.J is yet to be received
7.	Garhwa	00	N.A.
8.	Giridih	00	N.A.
9.	Godda	01	Enquiry report of the learned P.D.J is yet to be received
10.	Gumla	00	N.A.

11.	Hazaribag	01	Disposed of
12.	Jamtara	00	N.A.
13.	Khunti	01	Disposed of
14.	Koderma	00	N.A.
15.	Latehar	00	N.A.
16.	Lohardaga	01	Disposed of
17.	Pakur	00	N.A.
18.	Palamau	00	N.A.
19.	Ramgarh	00	N.A.
20.	Ranchi	01	Enquiry report of the learned P.D.J is yet to be received
21.	Sahibganj	00	N.A.
22.	Seraikella	00	N.A.
23.	Simdega	00	N.A.
24.	West Singhbhum at Chaibasa	00	N.A.